(Amdt.) Bill

SHRI P. G. MAVALANKAR (Ahmedabad): During the last week, or so, not once but three times, the Gujarat administration had been declaring one after another hundreds of villages as scarcity and drought affected. I have been demanding again and again that the Central Government must give adequate assistance to the drought affected State. No statement is coming. The Minister of Parliamentary Affairs is sitting. I should request him through you to make a statement that the Government of India would assure the State Government of Gujarat adequate financial assistance so that the scarcity hit areas would be adequately looked after.

*SHRI S. A. MURUGANANTHAM: (Tirunelveli): Mr. Deputy Speaker, Sir, in Tamil Nadu, Ramanathapuram District, Pudukkottai District, Tirunelveli District, Madurai District, parts of Tiruchinapally District which have not got Cauvery waters for irrigation, and Coimbatore District are facing actuate drought conditions. In fact, starvation deaths have also taken place in Ramanathapuram District. I suggest that these areas should be declared as famine-afflicted areas if the Government of India want to avoid further starvation deaths in these parts of Tamil Nadu. The Tamil Nadu Government have requested the Central Government to sanction Rs. 5 crores immediately for the purpose of undertaking drought-relief programme in these areas. I appeal to the Central Government through you that this sum of Rs. 5 crores should be sanctioned immediately to Tamil Nadu Government so that famine relief works can be undertaken forthwith. If the Government of India commit any further delay in sanctioning this sum as requested by the Government of Tamil Nadu. I am afraid that starvation deaths will not only continue unabated but will also increase in future.

14.44 hrs.

SICK TEXTILE UNDERTAKINGS (NATIONALISATION) BILL-Contd.

MR. DEPUTY-SPEAKER: Now we shall resume our discussion on the Bill . . . (Interruptions). These points were not there in the agenda. Even so you have mentioned them and they have gone on record. It is for the Government to take note of them since I have allowed these things. Let us get on to the business now. We resume discussion on the points of order raised yesterday, relating to clause 5. You remember what we did yesterday and it wil be a good thing to start with what the hon. Minister has got to say.

CLAUSE 5 (Central Govt. or National Textile Corporation not to be liable for prior liabilities

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI В. MAURYA): Sir, during the consideration of clause 5 of the Bill, the hon. member, Shri C. M. Stephen, had raised a point of order to the effect that clause (a) of sub-clause (3) of clause 5, as proposed to be re-numbered, is contradictory to clause 3 of sub-clause (2) of clause 5 and as such the Bill cannot be proceeded with. I am quoting from Mr. Stephen's yesterday's speech:

"My submission is that 'Save as otherwise provided elsewhere in the Act' must be exclusive of this clause. We are passing a clause. 'elsewhere in Whenyou say, Act' it cannot mean the same clause ... it can only be elsewhere in the Act exclusive of this clause, in some other clause; not the same clause. There are two mutually contradictory positions. It is a stultification; it is a statutory fraud and should not be permitted."

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The point of order was upheld by your honour....

MR. DEPUTY-SPEAKER: I did not. I did not give my ruling. I was only formulating and summarising what the other members said.

SHRI B. P. MAURYA: I withdraw it.

I have already submitted to this House that there is no contradiction between clause (a) of sub-clause (3) and clause (c) of sub-clause (2) of clause 5. The contradiction was expressly avoided by the deliberate use of the words "Save as otherwise provided elsewhere in this Act." It was, however, contended by the hon. member that sub-clause (3) being part of clause 5, the expression 'elsewhere' will refer to the other clauses of the Bill but will not refer to any of the sub-clauses of clause 5. I most humbly draw the attention of the hon. member to the observation of the Privy Council with regard to the construction of exceptions in statutes. I am quoting from AIR 1947 page 205. Privy Council:

"It is familiar principle of statutory construction that where you find in the same section express exceptions from the operative part of the section, it may be assumed, unless it otherwise apears from the languages employed, that these exceptions were necessary, as otherwise the subject-matter of the exceptions would have come within the operative provisions of the section."

It will be seen from the amendment which has been made to clause 4 (1) of the Bill that not only the assets specified therein have been acquired but also the liabilities specified in subclause (2) of clause 5 had been acquired by the Central Government. In the circumstances, the rule of harmonious construction has to be followed in respect of clause (c) of sub-clause (2) of and clause (a) of sub-clause (3) of clause 5. If this is followed the

construction will be that the liabalities specified in clause (c) of sub-clause (2) have been accepted by the express words "save as otherwise expressly provided elsewhere in this Act". That being so, no amendment of the clause appears to be necessary. However, in view of the doubt which has been expressed and in order to make it patently more clear. I may be allowed to move an amendment to clause 5, which will read:

"Page 5,-

for lines 9 to 13 substitute—

"(a) save as otherwise expressly provided in this section or in any other section of this Act, no liability, other than the liability specified in sub-section (2), in relation to a sick textile undertaking in respect of any period prior to the appointed day, shall be enforceable against the Central Government or the National Textile Corporation."

MR. DEPUTY-SPEAKER: Yesterday we had a gentlemen's agreement that we must do our best to get this Bill passed today. Therefore, let us proceed in a definite manner so that we do not waste more time. I will give you some information which I think the Minister also has referred to a little while ago. He has sent notice of another amendment to this clause with a view to removing certain reasonable doubts. Although he says that in his opinion this should have been enough, even so, in order to remove reasonable doubts, he has sent a further amendment. It has been circulated. It says:

"save as otherwise expressly provided in this section or in any other section of this Act, no liability, other than the liability specified in subsection (2) in relation to a sick textile undertaking in respect of any period prior to the appointed day, shall be enforceable against the Central Government or the National Textile Corporation."

[Mr. Deputy Speaker].

Of course, he will move it at the time of moving the amendments. In view of this, one of the objections has been overcome. I think that objection is basically met. Now we can proceed with the clause.

The amendment will come when the stage of moving the amendments comes. Now it it only relating to this point of order whether we can proceed with the discussion of this Clause and I have said that, in view of this, we can now proceed.

SHRI S. M. BANERJEE (Kanpur): I would like to know from the hon. Minister about this particular amendment which he has moved...

MR. DEPUTY-SPEAKER: He has not yet moved. You can raise that when we discuss the amendments.

I think, we can now proceed. Certain amendments were moved yesterday. Those amendments which have moved yesterday are treated as moved. There are two new amendments. One is amendment No. 232 given notice of by Shri S. M. Banerjee...

SHRI S. M. BANERJEE: I withdraw that. I do not want to move that.

MR. DEPUTY-SPEAKER: The Minister may move his amendment.

SHRI B. P. MAURYA: I beg to move:

Page 5,-

for lines 9 to 18 substitute-

"(a) save as otherwise expressly provided in this section or in any other section of this Act, no liability, other than the liability specified in sub-section (2), in relating to a sick textile undertaking in respect of any period prior to the appointed day, shall be enforceable against the Central Government or the National Textile Corporation" (233)

MR. DEPUTY-SPEAKER Now we

have a discussion on all the amendments moved to Clause 5.

DR. LAXMINARAIN PANDEYA: He is not here. Mr. S. M. Baner-jee.

SHRI S. M. BANERJEE: My first amendment is amendment No. 77. I have explained it yesterday. May I invite your kind attention to page 5 of the Bill:

"(c) wages, salaries and other dues of employees of the sick Textile undertaking, in respect of any period after the management of such underetaking had been taken over by the Central Government."

This does not give protection of those wages and other dues which were due to the employees, to the textile workers, in the period prior to take-over. Some mills were taken over before the appointed day. For example, I will give the instance of two mills taken over by the Central Government and the State Government in Kanpur, Muir Mills and the New Victoria Mills.

15.00 hrs.

Now, the workers were not retrenched. Some of the workers may be retrenched. But later on, I got a letter from the hon. Minister, Shri Pai, that in those cases where the services of the workers are transferred to the nationalised sector, the interests of the workers will be properly safeguarded. That is why I have moved an amendment in order to translate that assurance into action. The amendment is for omission of " in respect of any period prior to and after the management of such an undertaking has been taken over by the Central Government." But this does not mean any protection to the period which is prior to taking over that establishment or the undertaking. So, I will request the hon. Minister to accept this amendment which stands in my name and in the name of my hon. friend, Shri Indrajit Gupta. If this amendment is accepted, that will safeguard the entire period whether he was employed in Singhanias or Baglas or Thapars. This entire period will be covered when the mill is taken over and nationalised. Otherwise, it will go against the spirit of nationalisation and the vested interests and reactionary forces led by many political parties to scandalise nationalisation will try to sabotage this bit of nationalisation and our demand of nationalisation of the entire textile industry. That is point No. 1.

My another amendment to the same clause is No. 99. He has already accepted that amendment and has moved his own amendment. Then there is another amendment of mine No. 100. What happens is that industrial disputes take place give a decision courts award, whether it is arbitration or adjudication, in favour of the employee. That means, supposing this arose in 1900 and it goes on till 1922 or 1971, then, in such cases, the Labour Courts might have taken decisions. Now, what will happen? Will those decisions or awards in favour of the employees be honoured? They should be honoured and the amounts due to the workers should be granted even they related to the period prior to the taking of over of these mills. I hope the hon. Minister will take a note of this and this amendment of mine.

MR. DEPUTY-SPEAKER: You accept his amendment?

SHRI PILOO MODY (Godhra): But not nationalise them.

MR. DEPUTY SPEAKER: At least we must nationalise you.

AN HON MEMBER: Rationalise him, not nationalise.

SHRI ERASMO DE SEQUEIRA (Marmagoa): He is large enough to be shared by everybody.

SHRI S. M. BANERJEE: I hope these amendments will be accepted by him as he has already accepted the spirit behind them. I am prepared to accept similar amendments if brought by anybody. He has actually discus-

sed these with us and I am thankful to him. If these amendments come later on, I am prepared to accept them.

This Amendment No. 77 is the substance which goes into the various aspects, larger interests of the employees, protecting the rights of the employees, the dues of the employees, pensionary liability and other things. So this is very essential, and so I am moving this. I request him to accept this amendment.

श्री राम सिंह भाई (इंदर) : श्रीमन, क्लाज 5 में पैरे 83 से 87 तक संशोधन हैं। पहला संशोधन क्लाज 5 के पहले भ्राइटम में जो यह कहा गया है ''नियत दिन से पूर्व की ग्रवधि की बकाया जो राशि है वह दायित्व कौरपोरेशन भ्रौर केन्द्रीय सरकार पर नहीं ग्राता है, पहले के मालिक हैं उनसे वसल किया जाय।" मेरा संशोधन यह है कि जो यह श्रमिकों की बकाया राशि पर लागु नहीं होता । पहले के मालिकों से वसूल करने का काम . जो श्रमिकों की रकम निकलती है वह उन पर लागु नहीं होता बल्कि केन्द्रीय सरकार ग्रीर कारपोरेशन पर लागु होता है। उस का कारण यह है कि ग्रगर पहले के मालिकों से वसल करना होता तो मजदूर पहले ही बसूल कर लेते । लेकिन सरकार ने नहीं करने दिया क्योंकि सरकार ने कहा कि जो कानून है प्रौवीडेंट फंड ग्रादि की बकाया रकम जो मिल मालिक जमा नहीं कर रहे हैं उस को वसल करने की सरकार की जिम्मेदारी है, मजदरों की नहीं। क्यों कि वह ट्रस्ट हैं सरकार का बनाया हम्रा, उस के म्रन्दर वह रकम जमा रहती है। भ्रगर कोई मालिक जमा नहीं करता है तो उसे सरकार वसूल करेगी। मजदूरों ने हड़ताल की केन्द्र के श्रम मंत्री ग्रादि से मिले हैं, स्टैंट गवर्नमेंट के मिनिस्टरों से मिले हैं श्रीर कैंस भी दायर किये हैं, एक मालिक को कटघरे में खड़ा कर दिया. उस की जमानत नहीं हो रही था भीर कोर्टका निर्णय म्राने वाला था। उस वक्त सरकार ने केस विदड़ा किया । तो मजदूरों

[श्री राम सिंह भाई]

की जो प्रौवीडेंट फंड ग्रादि की लेनदारी है उस के लिये मजदूर मालिक के पास नहीं जायेंगे, बल्कि जिन्होंने वायदा किया है उन से वह लेने को हैं। इसलिये श्रमिकों की बकाया लेनदारी के लिये सरकार ग्रौर कौरपोरेशन जबाबदेह है। ग्रोर किसी का बकाया निलकता हो बनिये ग्रादि का वह पुराने मिल मालिकों मे न, हमें कोई एतराज नहीं।

दुसरा संशोधन यह है "केन्द्रीय सरकार द्वारा ऐसे उपक्रम का प्रबन्ध ग्रहण करने के 'पश्चात किसी भी ग्रवधि के सम्बन्ध में, मेरा यह संशोधन है कि "पूर्व" रखा जाय 'पश्चात' क्यों। जो राणि निकलती है वह तो प्रबन्ध ग्रहण के पूर्व की ही निकलती है। नहीं तो सरकार को टेक स्रोवर करने की स्रावश्यकता क्यों पड़ी ? मजदूर कह रहे हैं कि हमारी राशि जमा नहीं करा रहे हैं, वेतन नहीं दे रहे हैं, मिसमैनेजमेंट हो रहा है। ग्रीर यह सारी जबाबदेही सरकार की है। मैंने पहले भी कहा था टेक ग्रोवर करने के पहले मजदूरों की राशि, केवल एक मिल की बात कर रहा हं. 1 करोड़ 12 लाख रु० के ऊपर होती है जो प्रौबीडट फंड ग्रौर ई० एस० ग्राई० की होती है।

एक साल का नहीं हैं लगातार बरसों से चला आ रहा है। मजदूर कह रहे हैं वसूल करों लेकिन रिया नहीं जाता है। मजदूर कोर्ट में नहीं जा सकता है। वसूल करने की जबाबदारी गर्वनमेंट की है। 1 करोड़ 12 लाख रुप्या मजदूरों का प्राविडेंट फंड का हो गया है लेकिन आप वसूल नहीं कर रहे हैं। फिर कहते हैं कि अवाबदारी हमारी नहीं है। क्यों नहीं है? आप अगर यह जबाबदारी नहीं लेते हैं तो आपका राष्ट्रीयकरण सफल नहीं हो सकता है। अगर आप मजदूरों की रकम को देना नहीं चाहते हैं तो यह राष्ट्रीयकरण भापको बहुत महना पड़ेगा। मजदूर कभी भी राष्ट्रीयकरण का समर्थन नहीं करेगा। उनकी रकम के उपर आप

पानी फेर रहे हैं। जिन से वसूल प्रापको करना चाहिये था उन से म्रापने किया नहीं। इस वास्ते मेरा मंशोधन यह है कि "नियत दिन से ही" को लोग कर दिया जाए इसको ही खत्म कर दिया जाए । नियत दिन कोई नहीं है। यह मैं खत्म कर देना चाहता हूं। जब टेक स्रोवर किया गया तो मजदूरों को कहा गया कि ग्राप सहयोग करें। मजदूरों ने कहा कि हम रेस्ट इंटरवल में भी काम करेंगे। हम उत्पादन बढ़ायेंगे । उन्होंने कहा कि वेतन का यह हिस्सा जो हम ज्यादा काम करके कमाएँगे जब मिल प्राफिट में जाए तो हमें दे देना । इस तरह से थोड़ा उन्होंने बेतन में से ही कंसेशन दिया । मधदूरों ने रोजान। दो रुपये कम लेकर काम किया श्रीर श्रव जब मिल ने 1972 श्रीर 1973 में प्राफिट करना शुरू किया तो ब्राप कहते हैं कि ब्राप पैसा देगे ही नहीं तो यह ठीक नहीं है। ब्राप इस कानून के द्वारा बंदिश लगा रहे हैं कि नियत दिन के पूर्व का कोई नहीं। यह उचित नहीं है। यह गलत होगा । इससे ग्रनर्थ हो जाएगा । मैं गवर्नमेंट ले कहना चाहता हूं कि एक मिल को म्रापने 1-4-1946 को टेक म्रोवर किया। टेक स्रोवर करने के बाद 1969 में 23 लाख 78 हजार 863 स्पये मजदूरों के प्राविडेंट फंड के गवर्नमेंट ने जमा नहीं कराया। 1970 में 33 लाख 59 हजार 905 रुपये, 1971 में 42 लाख 32 हजार रुपये, 1972 में 40 लाख 84 हजार 968 रुपये श्रीर 1973 में 37 लाख 89 हजार 912 रुपये जमा नहीं कराए। ई॰एस॰ माई॰ के 15 लाख 36 हजार चार सी ६ पये भीर बोनस के 30 लाख ६ १ ये। इस तरह से यह कुल राशि 83 लाख की हो जाती है जबकि 1946 में जब टेक श्रोबर नहीं किया गया था तब प्राविदेंट फंडकी तथा ई०एस० प्राई०की राशि 11 लाख की ही थी। ग्रब ग्राप बंदिश लगा रहे हैं कि नियत दिन के पूर्व के लिए क्या आव जिम्मेंदार नहीं है यानी 1-4-1974 के पहले का मजदूरों का कोई क्लेम नहीं होगा। 83

लाख रुपये एक मिल के जिम्मे हो गए, भ्रापके टेक स्रोवर करने के बाद के हो गए स्रोर स्राप कहते हैं कि ग्राप इसकी जिमेंदारी लेने को तैयार नहीं है। जो शैडयूल ग्रापला रहे हैं उसमें ब्राप कहते हैं कि एक हजार रुपया मिल का मुद्रावजा देंगे। तो मजदूरों के बकाया 83 लाख ६ पये के क्लेम का क्या होगा 83 लाख रुपया अब से ग्रापने टेक श्रोवर किया है तब के बाद का है। स्रापने अपने कर्जे में एसेट सारे रिड्यूस कर दिए हैं। ग्रब एक हजार रुपये को शैंड्युल में ग्रापने सब से पहली प्रायोरिटो द भी दी तो मजदूरों को आह श्राना भी नहीं मिलता है। इस तरह से मजदूरों के हितों पर कुठाराधात नहीं होना चाहिये। मजदुरों की रकम उनको मिलनी चाहिये। प्राइम मिनिस्टर की भी यही मंशा है। मैं उनको मुबारिकब द देता है। उन्होंने भ्रापको डायरेक्शन दिया होगा । में मोदी सहब से कहता हूं कि प्राइम मिनिस्टर का जबर्दस्त हाथ है . . .

श्री पीलू मोदी: सरकार दोनों को नहीं मानती हैं।

श्री राम सिंह भाई: ग्राप मान जाए तो सब मान गए। ग्रापके किए दृए को ही हिम भोग रहे हैं। यह शरारत ग्राप लोगों की है पूजीपतियों ने ही की है

भी पीलू मोबी: मैं पूंजीपति जैसे बन गया ?

श्री राम सिंह भाई: ग्राप ग्रपना शरीर देखिये। ग्रापके पेट में मेरे जैसे कितने ही पड़े होंगे।

भी पीलू मोदी: लेकिन मैं उगलने वाला नहीं हं।

श्री राम सिंह भाई: क्लाज 5 में मेरे दो सज़ोधन हैं। एक तो यह है कि "नियत

दिन से पूर्व ही" का लोप कर दिया चाए नियत दिन के पूर्व की जो पाबन्दी श्रापने लगा दी है और कह दिया है कि नियत दिन के पर्व का जो भी मधदूरों का बकाया होगा नेशनल टैक्सटाइल कारपोरेशन ग्रीर सरकार के विरुद्ध उसको लेने के लिए वे ग्रदालत में नहीं जा सकते हैं तो मैं पूछना चाहता हं कि फिर बचा क्या ? ब्राप हमारी टोपी मांगें, हम ब्रापको अपनी टोपी दे देंगे, आप हमारा क्रा मांगें तो वह भी दे देंगे लेकिन ग्राप कहें कि चड्डी भी देदो उसे खोल कर फेंह दो तो यह नहीं होगा। यह अधिकार हमारा रहना चाहिये। दरग्रसल में भ्रगर हमारी रकम मिकलती है उसको हम किसी भी समय वसूल करें यह फंडेमेंटल राइट हमारा है और जो बना रहना चाहिये श्रीर इस पर पाबन्दो नहीं लगना चाहिए । स्राप कहते हैं कि मजदूर कोई दावा नहीं कर सकते हैं। क्यों नहीं कर सकते हैं, यह मैं जानना चाहता है। इस बास्ते नियत दिन के पूर्व का जो पाबन्दी है इसकी आपको निकाल देन। चाहिये।

दूसरा मेरा संशोधन यह है कि "कोई" शब्द जो है इसको निकाल देना चाहिए श्रीर यह "नहीं" निकाल देना चाहिये यानी नहीं जा सकते हैं इसको निकाल देने चाहिए यानी दोवा नहीं कर सकते हैं यह निकाल देना चाहिये। दावा कर सकते हैं यह रहना चाहिये।

मेरे ये दोनों ही संशोधत बहुत सीबे सादे हैं श्रीर में समझता हूं कि मंत्री महोदय के गले उतर जायेंगे। इसे वह मानते भो हैं। इसलिए मैं निवेदन करता हूं कि मेरे इन संशोधनों को वह स्थीकार कर लें।

SHRI S. R. DAMANI: (Sholapur): lbeg to move:

Page 5, lines 4 and 5.—after "Textile Corporation" insert—or the State Textile Corporation, as the case may be," (140)

SHRI C. M. STEPHEN (Muvattupuzha) Mr. Deputy-Speaker, Sir, after seeing the amendments moved by the hon. Minister I now feel that the purpose of most of the amendments moved by me has been more or less served.

Now, Sir, the reservation that most of us had was with respect to the provisions in the Bill as such. That is with respect to the liabilities prior to the takeover of the management. Somebody will be liable to take care them. The amendments moved by the Minister, taking the totality of it, will now present the following picture with respect to the gratuity, pension and terminal benefits. The National Textile Corporation takes over the responsibility, not with respect to the period of subsequent to the takeover, for the entire period of service. Therefore, the terminal benefits should take care of this as far as I can see.

SHRI PILOO MODY: How do you come to this conclusion?

SHRI C. M. STEPHEN: You will please go through the amendments to Sections 14 and 15. Amendments to Sec. 15 definitely come to that. That is, the gratuity, pension and other benefits specially with respect to the provident fund, whatever fund is there, will have to be transferred. If no amount has been paid in time into the provident fund, then there is an amendment to Schedule which specifically states that the former arrears of provident fund would be collected from the amount payable to the owner. I am absolutely clear in my mind that once the management takes over the liability with respect to the provident fund, the management will not be able to, whatever is the provision in the Bill, keep that part payable, the employees' due, in vacuum. It will have to be filled up. The basic thing is, the management takes over the liability with respect to the provident fund. provident fund will be The entire transferred to the new management and the management will con-

tinue to be answerable to the workers for the provident fund. When they say that with respect to gratuity, they will be answerable, that with respect to pension, they will be answerable and that whatever provident fund is there, it will be transferred back and they will be answerable for the provident fund, it will certainly not stand to logic and administratively will not be possible for the National Textile Corporation to continue to say that even if there are some arrears still due, that will not be paid in. The moment you accept liability with respect to provident fund, it automatically follows that this will have to be paid in and I am absolutely sure that the Minister will come with some statement on this particular point which am mentioning. Provident fund taken care of. What then remains is only arrears with respect to wages and salaries. For the period prior to take-over, the position is very clear. With respect to pre-take-over period, management will not be responsible. With respect to the posttake-over period, management will be responsible. The post-take-over period in certain cases covers the period from the year 1959 and then it goes on to 1961, 1963 and so on. The last period relates to the year 1972—quite a large number of years. I do not believe, Sir, that the organised textile workers could have allowed this thing to remain in complete arrears, accumulated for such a long period. Wages could certainly not remain accumulated for a period of 13-14 years continuously. It can only be for a small period. Even if it is there, that is provided for in the Schedule. A great thing has been done by lifting up the priority to number one position in the pre-take-over category. So far, the position has been that wages due to the workers took number two positions in the pre-take-over category. Now, the Government have agreed to raise it to number one position in the pre-take-over category. There is a substantial amount payable to the employers. Of course, I do not forget that about four to five mills have to get

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only Rs. 1,000 and all that. Checking up of these mills history would show that these are the mills which were taken over not yesterday and day berore yesterday, but years back. With respect to those mills, accumulation of wages is just not a possibility at all and even if it is there. I am absolutely sure that that will be settled somehow. Specific provision has now been made. I do not press for a complete restructuring of the whole thing. The textile mills became sick, they were sinking and Government went into that question. I certainly do not want that Government shuold take-over the liability of a person who has brought it to the brim of drowning. I do not want that to be taken over by statutory powers. But, it does not mean that collective baragaining will not be possible. It does not mean that the organised working class will not demand that the payment be made. Whatever be the law, if the law for the workers is amended, they will be able to come to some settlement with the management. The only thing is that when they have a claim against the former owners and if it is conceded, then, of course, with respect to other liabilities also, it is possible that in law, the pressure can be mounted up against the Textile Corporation, and therefore, this bifurcation between these two periods, the pre-take-over period and the subsequent period is embodied in the whole scheme of things. Once that is conceded, wages and salaries is the only thing that has to be provided for and there is not much of a risk. Therefore, vital modifications have been effected. A series of amendments have been brought forward amendments to Clause 4, amendments to Clause 5, amendments to Clause 14, amendments to Clause 15, amendments to the Schedule and so on. The totaliwhole of the thing that, as Mr. Banerjee said yesterday, about 80-85 percent of the demands put forward by the Members of this House have been met. What remains to be met is something which cannot be met under the scheme of things. I am able to appreciate that, and therfeore. I must congratulate the

Minister for the openness with which he reacted to these criticisms from this side and brought forward the amendments. I must say that here is an instance which shows that Parliament can assert and the assertion of Parliament will have to be accepted. I congratulate the Minister for having bowed to the will of Parliament to the possible, and for having extent brought forward the amendments. Now. the Minister has given notice of amendment of No. There you have said, "in relation to any matter not referred to in the proviso to sub-section (1)'. The proviso is gone. It is sub-section (2). I have not seen an amendment way. Sub-section (2) must come in. I do not want that to be overlooked. Otherwise, dangerous consequences will follow. He may take note of it. Amendment 52 may have to be properly amended. There was a proviso.

SHRI SEZHIYAN (Kumbakonam): He has not moved amendment No. 52.

PROF. MADHU DANDAVATE (Rajapur): You are congratulating him on 52?

SHRI C. M. STEPHEN: Even without that, I congratulate him, because that is not very material. If that amendment is there, there is this lacuna. That is what I said. Even if there is not that amendment, nothing happens.

I am more or less satisfied with the amendments that have been moved. I certainly hope that other members along with me will now allow the Bill to get through the other stages so that it gets statutory sanction.

SHRIMATI ROZA DESHPANDE (Bombay Central): My amendments are Nos. 93 to 95. In this Bill, though Government have taken the responsibility of pre-take-over period for pension and gratuity, they have totally avoided taking responsibility for payment to the workers of wages, pending bonus and provident fund. In

(Shrimati Roza Deshpande-contd.)

speech, I had said the workers had given this provident fund to the millowners who had run the mills with this as capital. The provident fund which has been taken away has been eaten up by the management of these mills. There have been frauds in so many mills. Government know very well that this money has been diverted by the managements to so many other industries. It was not that they were going into losses. There have been frauds and who are suffering? It is the workers. I know nationalisation is wanted by the They welcome it. At the same time, the workers would resent Government not taking any responsibility of the payment of wages and bonus which has been taken away by the millowners.

Here there is another amendment to the effect that priority would be given in the Schedule, but this is not going to be sufficient. The which had given loans to the millowners at the time the mills had not been nationalised were a party to the frauds of the millowners. That is why the Government must take full responsibility for the payment of wages and bonus to the workers prior to the take-over. Do Government expect the workers to go to court and engage in litigation? It is your responsibility. You have taken over the management. In fact, you should go and attach the other commercial companies of these millowners where they have invested this money of the workers. Through fraud, they have taken away the money. It was not that they going into losses. I again emphasize this-don't you bother about this payment to the nationalised banks because that money was given to the millowners by these private banks and they were party to the frauds.

I press my amendments. I want that Government take responsibility for payment of provident fund also. You can take responsibility for gratuity and pension. That money has to be provided for. Provident fund money runs into lakhs and lakhs. Government had not taken any responsibility to pay them their provident fund and therefore I press my amendment.

SHRI SEZHIYAN: My amendment No. is 103. The amended sub-clause 2 protects the advances of the Central Government, the National Textile Corporation or the State Corporation and the wages, salaries, etc. in respect of any period before the management was taken My amendment wants to give priority to the guarantees given by the State Government or by a State Textile Corporation to the banks other financial institutions in respect of loans given to the sick textile undertakings and all loans advanced to such undertakings by banks and other financial institutions and any credit availed of for the purpose of trade or manufacturing operations in the period after take-over of the management. If this amendment is not put in there is the danger that many guarantees given by the Tamilnadu Government will be in jeopardy. As much as Rs. 732 lakhs had been given and the Government of Tamilnadu and the Tamilnadu Textile Corporation have issued gurantees. A sum of Rs. 230 lakhs had been given in the form of loans and a sum of Rs. Rs. 133 lakhs had been given by the State Government for sales tax, electricity dues, property taxes, payment to banks against earlier guarantees, etc. The Tamilnadu Industrial investstment Corporation have given loans. You are giving protection to unsecured loans. These are secured loans for which no protection has been given in the body of the Bill. I ask Minister to take this into consideration when it finally comes up before the House and give it working or pragmatic shape, at least in the rules if not in the Bill. If that is not done and if the Bill is passed and implemented as such, the Tamilnadu Investment Corporation will suffer loss to the tune of Rs. 1.6 crores. They have given the loan but with the way the compensation is being

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worked out that will be simply wiped out because you have not protected it under clause 5.

Mr. Stephen is not here now. He was paying a compliment to the hon. Minister which is all right but he did so on a wrong amendment, amendment No. 52 which he thought was accepted and he euologised the Minister. Being a gentlemen, once having paid a compliment, he did not want to go back when he was told Amendment 52 was not moved by the hon. Minister. I feel that Amendment 52 in its present shape should be moved.

Sub-clause 2 is going to be subclause 3; you are going to amend it and by that amendment you say: no liability other than the liability specified in sub-section 2. Those have been protected; they are not going to be affected by the new sub-clause 3(a). When you come to 3 (b), you say: "no award, decree or order of any court, tribunal or other authority in relation to any sick textile undertaking passed after the appointed day in respect of any matter, claim or dispute etc.". Amendment 52 says "in relation to any matter not referred to in the proviso to sub-section (1)." It should be sub-section 2. You have not pressed that. What consideration show to 3(a), you should show to 3 (b) also. There may be an award in respect of a bonus etc for the employees. Why not give protection?

SHRIMATI PARVATHI KRISHNAN (Coimbatore): There are four amendments in my name. First and foremost is the one about clause (c) of what will now become sub-clause (2) and clause (b) of what will become sub-clause (3). These are extremely important and I would appear to the Minister to accept them.

As regards the sick textile mills, Government has been acting like Kumbhakarna for years. The trouble started many years ago. We from the working class were pointing out

time and again the mismanagement and the super profits that were being made while the mills were neglected. One after another mills were closing down. Hundreds and thousands of workers offered satyagraha. In Kaleeswarar Mills in Coimbatore, way back in 1958 hundreds of workers went to jail offering satvagraha demanding take-over of the mill by Government. Government continued to sleep, snoring to glory. Workers in sheer desperation advanced money from their provident fund (by special sanction) to reopen the mills. At a time when Government was saying, "Please make the workers save" and the national savings become the "in-thing" for the Government and the footling janata insurance etc. was being emphasised at that time, the hard-earned money of the workers was given as loan to the millowners to re-start the and run them, while we continued to say, "Please wake up and take over these mills." I am not going into that long history, but there is no safeguard in this Bill regarding those amounts. Kumbakharna is still only half three-fourth awake. Since yesterday he is a little more awake.....

MR. DEPUTY-SPEAKER: He is too small to be Kumbakharna.

SHRIMATI PARVATHI KRISH-NAN: But he represents the Government which is big, at least in numbers.

Even after the Bill was introduced in the Lok Sabha, gradually the awakening was going on. We got a first list of 37 amendments on 8th November. A few more were added in the name of Mr Maurya on the Then a little more black coffee was given and a further list of 15 amendments came. Then on 6th December and 7th December, after various discussions, some more amendments came. I agree with the minister that has been very receptive. The amendments have been what we have been asking for, but still he has not completely woken up. I am not talking only about the provident fund which has been embezzled by the employers

(Shrimati Parvathi Krishnan-contd)

by not being paid into the P. F. account. I am referring to those amounts which were withdrawn by the workers with special sanction given for running the mill at least for some period and then they closed down again.

This went on over a period of times, nearly 10 to 12 years. Now when you specify here that you are liable only for any period after the take-over of the management, what happens their earlier savings? You talk all the time about the compulsory deposit scheme, no increase in wages, no increase in dearness allowance. For the Central Government servants instalments of dearness allowance are due. They are clamouring for it and you are not prepared to pay it. You say that the workers should save. they should not spend too much. You have allowed money to be taken away from the hard-earned savings of the workers so that they can have employment and also get back that money when the production and productivity increases. Unless and until you ensure that whatever belongs to the worker goes to the worker, your lecture on production and productivity has no meaning. The worker gave his hard-earned money so that production may go on and now the mill-owners, the sharks have away with that money also. Therefore, the Government as the custodian and guardian should see that the return of the money to the workers is guaranteed.

Then I come to my amendment No. 135. There were some small industrialists who accepted small deposits of Rs 2,500 or Rs. 5,000 from people to start a mill. When they become big mill owners, they walked away with that money. What about safeguarding such money of the people? Coimbatore and other districts οf Tamil Nadu, such cases are there. would appeal to the Minister that he should give some safeguards to those people who have advanced money so that industrial development takes place, production goes on and the national economy develops. Many people who have made this type of vestment are small people like retired government servants or petty shopkeepers and their savings should be protected.

My last amendment deals with the awards, decree or order of Only this morning we had a statement from Shri K. R. Ganesh about the implementation of the agreement in IDPL. Here the Minister comes, like half-woken Kumbhakarna let us give the go by to all the labour laws, awards decrees and so There are labour legislations which government have brought forward after continued fight by the labour. Whenever the Government go to the ILO, they always champion the cause of labour. I am asking the Government only to honour those pledges and implement all those awards decrees and orders. We will help them to find the money for that. Once they take over the management of those mills, they have to take over the liability of decrees, orders It is binding on them. Further, it is a fundamental right of the working class which they are not going to surrender. I would request the hon. Minister to accept this amendment. If he does not, we shall certainly press this amendment.

SHRI S. R. DAMANI: Sir, though I have moved twelve amendments, I will confine myself to amendment Nos. 146 and 147. When I spoke on the general discussion I said that I have never seen such an ambiguous Bill. There is no criteria on the basis of which the value of the undertaking has been calculated. As I gave the example the other day, in one city two mills have taken over, which are of the same capacity and size. Yet, the difference in compensation is about 100 per cent. While one mill got a compensation of Rs. 1 crore another got only about Rs. 50 lakhs. I hope the hon. Minister will clarify this be-

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cause in the reply to the general debate he could not clarify what criteria they adopted for arriving at the compensation for these mills.

Many members have spoken about the workers' arrears or dues, specially the provident fund dues. I think, that is an important thing. When the Government has taken over an undertaking, the dues of the workers including the provident fund due should be paid to them. I want to draw attention to the fact that the condition of the industry is much better. Last year all the units made good profits. Therefore, why should there be any hesitation to pay off the liabilities of the workers, the dues of the workers which are due to them since long?

Now I come to my main points. The Maharashtra Government taken over seven or eight mills on lease and licence basis. The purpose of the Government was to give employment to the workers who had been thrown out of employment consequent on closure. There were so many legal complications. They had to go to the courts and get the mills taken over on lease and licence basis and provide employment to more than 25,000 workers and for so many years. In that period the Maharashtra Government had lost Rs. 4.81 crores. The advances made by the State Corporation are included in the category of secured loans. But why have they not included the advances and others given by the State Government when the Maharashtra Government running those mills on lease and licence basis? That period has not been taken into account. After all, these mills have come to the State Corporation. I do not know what is the criterion or the basis. They are not accepting the losses incurred during the period when the mills were taken over and employment was provided to so many workers. These should also be included in the category of secured loans.

Now they have given different categories. But nobody can say how 2961 LS—9. much they are going to get, whether the first priority or category will get hundred per cent or less, how much will the second category get and so on. The members of this House should know which category is going to get full.

Some changes have been made in respect of wages and other dues of workers. I thank the Minister for that. I only hope that, after these changes, the workers will get all their dues and arrears.

As I said, we should know which category is going to get their full amount and which category is going to get less. The basis should be made known so that the House can understand the intention of the Government, the basis of calculations of the Government.

I want to make only three submissions. One is that, during the lease and licence period, whatever amount the Maharashtra Government or any State Government had invested or paid should be treated as secured loans.

Secondly, State Governments have given guarantee to the financial institutions for running mills or for getting advances. That also should be accepted and provided for.

Lastly, I want to say that there are many mills where the State Government has given guarantee to the workers to pay them only 50 per cent of the DA on the understanding that they will not to retrenched and the mills will be run as they were not in a position to pay additional DA. Now, the workers are agitated. This arrangement also should be fulfilled. It is also a liability because it is the result of an agreement between the State Government and the workers. But there is no mention about itwhether the National Textile Corporation or the Government will take them over and whether these agreeShri S. R. Damani-contd.

ments and the assurances given to the State Governments are going to be honoured or not. These are my three submissions and I hope the Minister will reply to these points.

श्री हरूम चन्द रुखवाय (मर्रना) उपाध्यक्ष जी, मेरे संशोधन नम्बर, 8 5,8 6,8 7 क्लाज 5 में हैं जो ऋमश पुष्ठ 4 की पंक्ति 3 पूछ 5, पंवित 7 भीर 8, पूछ 5 पंक्ति 4 भीर 5 के पश्चात हैं। यह संशोधन बहुत ही महत्व के हैं। इन में प्रोवीडेंट फंड, वेतन ग्रीर ग्रेयुटी की रकम का जो पैसा है उस को देने की जवाबदारी सरकार पर डालने की मैंने मांग की है, न कि पहले के मिल मालिकों पर छोडे। ग्राप इस ने बिल के अन्दर मजदूरों को ग्रपना पैसा वसूल करने के लिये मुकदमा लड़ने का श्रिधिकार नहीं दिया, वह न्यायालय में जा सकें इस की गुंजायश नहीं रखी। मेरा कहना है कि कम से कम उन को इस बात की छुट होनी चाहिये कि अपना पैसा लेने के लिये वह कोर्ट में जा सकें। यदि भ्राप ने स्वीकार की है तो धन्यवाद।

यह बिल बहुत जल्दबाजी में तैयार किया गया है जिस की वजह से स्वयं सरकार को काफ़ी संशोधन लाने पडे। यदि ग्राप सावधानी से सोच विचार कर इस बिल को लाते तो यह नौबत ही न ग्राती। सरकार ने जो मिलें मालिकों से ली हैं उन की दशा क्या है इस को देखना चाहिये। उनपर भी काफ़ी पैसा बाकी है। मध्य प्रदेश के भ्रन्दर जो मिलें सरकार चला रही है जैसे हीरा मिल पर 40 लाख पर रुपये. स्वदेशी मिल पर 30 लाख रुपये. कल्याण मिल पर 48 लाख रुपये. मालवा मिल पर 80 लाख रुपये मजदूरों के प्रोवीडेंट फंड ग्रेयटी ग्रीर ई0 एस0 म्राई० का लेना है। इन के बारे में भ्राप का क्या कहना है। मजदूरों ने कौन सा भ्रपराध किया था? उन्होंने पैसा काट कर दिया. मालिक जमा नहीं करता है, तो कम से कम सरकार इस की जवाबदेही ले। इस समय

धनेक प्रकार की धाशंकायें लोगों के मन में पैदा हो रही हैं। मैं चाहूंगा कि मंत्री जी ध्रपने बयान में उन धाशंकाधों को दूर करें ग्रौर हमारे संशोधनों को स्वीकार करें।

मिलों के अन्दर जो बातें आप ने कही हैं यह ठीक है कि कुछ कदम उठा रहे हैं परन्तु कानून बनाया कि प्रौवीडेंट फ़ंड की रकम जमा न करें तो कठोर कार्यवाही की जायगी। लेकिन स्राप का गज दो प्रकार का है जो कि नहीं होना चाहिये। जो मिलें श्राप के ग्रधीन हैं उन के कंट्रोलर पर कोई मकदमा नहीं चलगा । लेकिन जिन मिलों को मालिक लोग चला रहे हैं उन के खिलाफ़ ग्राप कार्य-वःही करना चाहते हैं। तो ऐसा नहीं होना चाहिये । कानुन सब के लिये एक सा होना चाहिये। कंट्रोलर को भी मालिको की तरह कटघरे में लाने का ग्राधिकार चाहिये। लेकिन ग्राज जिन मिलों में कंटोलर्स बैठे हुए हैं वह क्या कर रहे हैं यह भी ग्राप ने कभी देखा? ग्राज वह राज बने हए हैं ग्रीर शोषा कर रहे हैं। काफी ठाठ बाट से रहते हैं उन का हर चीज में कमीशन बंधा हम्राहै। काफ़ी गडबड वह कर रहे हैं। जो मिलें भ्राप के हाथ में हैं उन में तरह तरह की घपलेबाजी चल रही है। इस को भी स्राप को रोकना चाहिए।

ग्राज बहुत सी ऐसी मिलें हैं जिन्होंने राज्य वित्त निगम या ग्रन्य वित्तीय निगमों से मिल के विकास के लिये, मिल को ठीक ढंग से चलाने के लिये, पैसा लिया था। ग्रव उस की जवाब देही ग्राप उन पर डाल रहे हैं। यह जो पैसा लिया गया है यह मिल के विकास के लिये लिया था। ग्राप को देखना चाहिये कि उस पैसे का सदुपयोग हुग्रा है कि नहीं। यदि हुग्ना तो उस की जवाबदेही ग्राप को लेनी चाहिये। यदि नहीं तो ग्राप वह रकम मालिकों के मुग्रावजे में से काट सकते हैं, हमें कोई एतराज नहीं है। लेकिन जो पैसा वित्त निगम और उद्योग विभाग से लिया है उस की जवाबदेही ब्राप स्वयं लें। मैं ब्राप को वरहानपुर—ताप्ती मिल का उदाहरण देता हूं। जब वह मिल खराब हो गई तो मिल मालिकों ने उस को ठीक से चलाने के लिये मजदूरों के वेतन से पैसा लिया। लेकिन उस पैसे का क्या हुआ ? यह पैसा मजदूरों का है, उस पैसे को मालिकों ने वापस नहीं किया हैं। उस को वापस करने की जवाबदेंही ब्राप लें, और मविष्य में कोई उतेजना न फैले इस का ब्राप ध्यान रखेंगे। यही मझे कहना है।

SHRI RAJA KULKARNI (Bombay—North-East): I have five amendments—two for Clause 5, one for Clause 14 and two for Second Schedule.

MR. DEPUTY SPEAKER: Clause 5 only we are discussing just now.

SHRI RAJA KULKARNI: Yes, Sir, I am confining myself only to clause 5. My two amendments are Nos. 172 and 173. There is a printing mistake in No. 172. I would like that that should be corrected. This is printing mistake. In line 3 instead of the word 'lease' it should be 'leave'. I request that necessary correction should be made. The amendment No. 172 takes care of the liability which I consider to be there on the part of the Central Government. This amendment is to the proviso A of Clause 5(1) wherein Government says that "after such undertakings have been taken over by the Central Government."

16.00 hrs.

Now, the Central Government has completely forgotten the historical process of various actions that were being taken in the interest of the country, national economy and continued employment. In 1972, the Sick

Textiles undertakings take-over management Bill was passed then the management was taken as a uniform measure for all the sick mills. Prior to that, various types of actions were taken under Section 15 or 18 (a) of the Industrial Development and Regulation Act and the liabilities arising out the actions taken by the Central Government and the State Governments, in particular, have completely forgotten. The Central Government was not prepared to take any risk for a long time and from 1959 onwards the State Governments were asked to take the risk. ther it is in Tamil Nadu, Maharashtra or Gujarat, the State Governments took the risks and took various actions under Industrial Development and Regulation Act. Now, every action was not management take-over. Here the words used in sub-clause to proviso (a) are that only when the Central Government takes over the management thereafter it accepts the liability of the amounts advanced. This may be true for those mills which have been taken over under 1972 legislation but what about a large number of mills which the State Governments had taken under leave and licence. The management was not taken over under this statute. It was under leave and licence system.

As Mr. Damani pointed out it was Maharashtra which took the lead and made all the sick mills into healthy mills. All of them today-except one or two out of twenty-two-are profitmaking mills. The Maharashtra Government invested about Rs. 22 crores. In 1972, when the management of the ten mills was taken-over by Central Government, seven mills prior to 1972 were run by the State Textile Corporation under leave and licence basis and Maharashtra Government has invested Rs. 4 crore under leave and licence system in these seven mills. That is State Government's money. Where is the guarantee for the money that has been invested under leave and licence system? We would like the Minister to clarify on this matter.

[Shri Raja Kulkarni]

My amendment seeks to amend this clause (a) to proviso saying it is not take-over by the Central Government but Central Government or the State Government, including the amounts advanced by the State Government during the period the Mills were taken over on leave and licence, by the State Government or State Textile Corporation.

Why was this sum of Rs. 4 crores invested? This money was invested for the workers' continued employment and guarantees were given by State Government to private parties who were invited. The Government to stood guarantee the purpose of not only their continued employment but also for the purpose of giving the workers the benefits accruing to them. An assurance was given to those thousands of workers in the City of Bombay. Now, there is no provision for it. As Mr. Damani has rightly pointed out, there was a fifty per cent cut in D.A. The State Government, while taking over the 22 mills, had given a solemn assurance to all the workers in Bombay textile mills that the D.A. cut would be restored when the mills start making profits. They were either under the 'leave and licence basis' or they were under some other basis-it was not on actual management takeover basis. Now, the workers are waiting for the restoration of their D.A. cut. This is the liability arising out of the guarantees and assurances given by the State Government. Therefore, the Central Government must accept this as a liability. We have not sought here that the money should be paid immediately. But, as the proviso to clause 5 says that the Government accepts the liability, that liability should be in terms of the two amendments which I have moved.

Now, this guarantee clause refers to all these liabilities arising even prior to the takeover of the various mills by the Maharashtra Government. There was a private management of the mills under some other

basis in 1959, 1962 and 1968. National Textile Corporation came into existence only in 1968. If it decides to take over these mills, how can it disown the liabilities arising out of State Government's guarantees and assistance. The Maharashtra Government made these as viable units. Today, if NTC wants to centralise ownership rights, it has every right to do that. We shall support the Central Government. But, then, NTC must pay to the State Government whatever may be the investment made by the State Government. It is only by accepting these liabilities that the workers' other liabilities can be met. It is from that point of view, these amendments to clause 5 are moved.

SHRI ERASMO DE SEQUEIRA (Marmagoa): Mr. Deputy-Speaker, Sir, judging from the long circular turn taken by Mr. Stephen a little while ago, it appears that the apprehension that I had expressed while speaking on the First Reading of the Bill is right. Some hon. Members who have spoken so vociferously from the other side would not even vote as they have spoken.

SHRI C. M. STEPHEN: We are not going to vote for the against which you spoke.

SHRI ERASMO DE SEQUEIRA: We were all talking of a principle. That is the principle on which this Bill, if I may say so, has got stuck. I am sorry to say, Sir, that those who started vociferously supporting that principle have now conveniently withdrawn without that principle being accepted by Government. principle that I am talking about is the one which should be accepted in this House and in this country, here and now, that if Government takes over any enterprise, then whatever it may be with respect to that enterprise, it must ensure that whatever is due to the workmen from that enterprise, whether before the take-over or after the take-over, is paid to the workmen. This, Sir, is a matter of

wages which the workmen earned, wages which were not paid to them. This is a matter of dearness allowance earned through labour. This is a matter of provident fund on which they made contributions and in which they are entitled to employers' contributions. Whatever Government may have to say with respect to compensation, Government, to my mind, if it is serious, about the kind of society that it says it wants to build, cannot come before this House and say that 'we are not prepared to accept this responsibility'.

The men that we are talking about, the workmen that we are talking about are the workmen who have worked in these mills and who after the take-over have worked with the Government to rebuild them. and these are the workmen who, today, are being thrown to the wolves by this Government.

It is not, as Mr. Stephen says, a matter of few lakhs. It is a matter of several crores of rupees which, in spite of the amendments that are going to be moved by the hon. Minister, the workmen are not going to receive.

Sir, several amendments have been moved in the Schedule in regard to the priorities, for instance, which will, I agree, result in the workmen receiving more than what they would have received at the time this Bill came before the House. But, that is not what I am talking about. I am talking about the principle. man has worked and he has earned what is due to him, and if the Government is taking over that institution and using those very same workmen to rebuild it, to run it, how can it possibly expect any cooperation if it does not assume responsibility for what is due to them? This Government which is prepared to pay Rs. 40 crores for buildings which are over 50 years old and machinery that is over 80 years old and for what kind of junk that is left, we do not know, is stepping back to pay Rs. 3—5 crores which have been earned by the workmen, then, I ask, is this the way they are going to hatao garibi?

That is why I have moved amendment No. 180, which is the same as that of Mr. Sathe's No. 110, which has been moved before the House. My amendment merely says this, that with respect to the wages, salaries and other dues of employees of the sick textile mills, whether before takeover or after take-over or whenever. it is this Government which must accept the full, complete and total responsibility because these workmen are today its own workmen and it is with these workmen that they must rebuild the textile mills and run them so that they do not become a drain on the public exchequer and the people of India. I know, the Minister has been moving in the same direction and it pains me that Government cannot accept this principle because if they cannot accept this principle now, then, how does it ever expect any of its labour laws to be respected? If Government itself practices one thing and preaches another, even with respect to the welfare of workmen, then, where are we going?

This is why I would like to press this amendment and I would again request Government to realise that this is a matter of basic principle and they must look into it.

*SHRI S. A. MURUGANANTHAM (Tirunelveli): Mr. Deputy Speaker, Sir, Shrimati Roza Deshpande has spoken in great detail about my Amendments 93 to 97 to Clause 5. As she has covered all the important points, I do not want to repeat them again.

I will refer only to my Amendments 135 and 136 to Clause 5. I would in particular lay emphasis on my Amendment 135 to Clause 5 and would no doubt like to press for its secret.

^{*}The Original speech was delivered in Tamil.

[Shri S. A. Muruganantham] ance by the Government. This amamment No. 135 reads as follows:

"Page 5-after line 3, insert-

All amounts paid to these undertakings as fixed deposits by individuals in respect of any period prior to the take-over by the Central Government."

Sir, I regret to point out that no protection has been given to the people who have put their hard-earned savings in these undertakings in the form of fixed deposits. These are not small pan-shop keepers but small tea-shop keepers. Besides these people, the retired Government servants belonging to lower middle class have also invested their Provident Fund amounts in these undertakings in the form of fixed deposits. I also understand that charitable institutions also have put their money in fixed deposits with these undertakings. Sir, in some undertakings, even the Provident Fund amounts of the workers have been invested in fixed deposits. Here, I can quote the example of Lakshmi Mill, Murugan Mill and Bhavani Mill in Tamil Nadu which have got huge amounts in the shape of fixed deposits from these poor people. Sir, I would like to plead with the hon. Minister that these poor people should not be made to suffer because of some deficiency in the legislation that we are considering now. Sir, these poor people cannot also afford to go to courts of law for claiming their legitimate dues. they have resources to -face -longdrawn litigation nor people who would take up their legitimate cause without taxing them unnecessarily. It is the bounden duty of the Central Government to give full statutory protection to these poor people and ensure repayment of their fixed deposit amounts. The hon. Minister should accept my amendment to Clause 5 and thus give statutory support to these poor people who have put their life's savings in fixed deposits with these uncertakings. I would like to press for my amendment for the acceptance of the Government.

Sir, Schedule I of the Bill envisages the nationalisation of 103 six textile mills in the country. While welcoming this, I would like to point that there are many more textile mills which are sick and on the verge of closure. This is definitely going to end in the unemployment of thousands of workers. I would in particular refer to Vallajabad Textile Mill in Tamil Nadu, which should have been taken over by the Government. I would appeal to the hon. Minister that he should bestow his personal attention in this case and ensure immediate nationalisation of this Vallajabad Mill in Tamil Nadu with view to saving thousands of workers from the scourge of unemployment.

16.20 hrs.

[SHRI ISHAQUE SAMBHALI in the Chair]

SHRI B. P. MAURYA: I will not repeat all those arguments I advanced at the time of replying to the debate, but would specifically stick to the main issues. Again I would like to remind the House about the setup contemplated in this Bill. The entire period of management divided into two: pre-takeover period and post-takeover period. The entire Bill is based upon this division of the period. In all humility, I would submit that we have to enact this Bill in such a way that this system is not disturbed, I can understand the agony of hon. members, specially of those who had been arguing for the payment of the dues of the workers during the pre-takeover period. I would like to take it up first, because most of the hon, members who pressed their amendments have been arguing that the responsibility for payment of the dues of the workers during the period pre-takeover should

assumed by Government through the National Textile Corporation. So far as the workers are concerned, their wages, salaries and other dues, as I submitted in the beginning can be divided into pre-takeover and post-takeover period. The Government have owned and accepted almost all the dues of the workers of the post management period.

SHRI ERASMO DE SEQUEIRA: Even after the takeover, you do not want to pay "all".

SHRI B. P. MAURYA: I have submitted almost all. Hon. Members have been agitating on three points; i.e. the benefit of service including pension, gratuity and provident fund. So far as pension and gratuity benefits are concerned as I made it clear even at the beginning, these benefits are linked with the entire period of service, whether it is pre-takeover or post take over; the benefit will go to the workers. They will not suffer.

At the time of replying to the debate also I submitted that I can understand the agony of the hon. Members that in spite of the fact that 50 per cent of the Provident fund was deducted from the hard earned money of the workers. Provident fund, according to legal interpretation, not a due it was an amount which was deducted from the salary of the workers. What was supposed to be deposited in the Fund A/C unfortunately in some cases it is not done. There is no doubt that quite a big amount comes in the category of provident fund. We have moved an amendment to schedule 2 part (b) concerning the pre-takeover period. workers wages and dues; they were put in category 4 while the secured loans were put in category 3. On the persuasion of hon. Members belonging to the Congress side as well as the Opposition side, Government agreed that the workers wages and dues should be shifted to category 3 from 4. In category 3 secured loans were put. They are being shifted from category 3 to category 4. Because of the change in the category, the major amount of the provident fund shall be met. We shall see how best the Government could do to meet the general demand of provident fund, whatever is left behind.

SHRI RAJA KULKARNI: Unit by Unit.

SHRI B. P. MAURYA: I can understand the agony of Shri Raja Kulkarni There are certain sick mills for which the amount fixed is only Rs. 1,000/-In some cases a major portion of the provident fund will be met. But in a particular or specific cases wherein the amount is only Rs. 1000 or so, the workers will definitely be suffering on the provident fund account. As I said, we will see how best we can meet the situation.

About the pre-take over period, because of the change in the category, a major portion of the dues of the workers will be met. I would like to apologise to Shri Banerjee, Shri-Krishnan, mati Parvathi Roza Deshpande, Shri Ramsinghbhai had been arguing and others who very hard for their amendments that irrespective of the period of pre-take over or post-takeover, the dues of the workers should be owned by the Government, it is not possible. very moment any of the dues of the period is entertained pre-takeover by the Government, it will be declared discriminatory. If we choose one of the liabilities of the pre-takeover period, definitely it becomes discriminatory.

So far as amendment No. 103 moved by Shri Sezhiyan is concerned, even if this amendment is accepted, there will not be any change in the amount. At present, whatever loans and advances concern the post-taxe over period, they are put in Schedule II. category I. Under clauses ZI and 27, whatever portion of these dues are not met, on the report of the Commissioner of Payment, the rest of the amount will be the liability of the Government. If this amendment is accepted there will be no difference

[Shri B. P. Maurya]

so far as the amount is concerned. So far as the security of these loans and advances are concerned. they are fully secured. The only difficulty is, at present the Tamilnadu Government or the State Textile Corporation have to go and put their claims before the Commissioner of Payments and whatever amount is not met and is reported to the Government, that will be met by the Government. I would like to express my difficulty in accepting this amendment. cally it is not going to make any difference in the amount.

Shri Kachwai and other hon. Members have made complaints about certain units and certain mills. I may assure them that we will see that those complaints are met to the best of our ability.

Then I come to Maharashtra. Here the dues are either that of the workers of the State Textile Corporation. If they relate to the pre-take over period, I am sorry we cannot accept them.

SHRI RAJA KULKARNI: You are reaping the fruits.

SHRI B. P. MAURYA: The pretake over liability may be concerning the wages or salary of the workers or loans of the State or the State Textile Corporation or institutions or individuals. Irrespective of the party, we cannot afford to choose any of the liabilities and leave the others.

SHRI ERASMO DE SEQUERIA: This is one point of view which you have expressed. What I am suggestinf is that you accept the liability of all pre-take over dues of the workers as a social obligation, and gay so while accepting it. Then, no court is going to strike it down.

SHRI B. P. MAURYA: These liabilities may be of any character but if they relate to the pre-take over period they cannot be chosen. If it is

done, it will be declared as discriminatory. Because of this reason one of the amendments pressed by the hon. Members can be accepted.

श्री हुकम चन्द कछवाय : श्रीमन्, माननीय मंत्री जी ने कहा है कि दायित्व लेने से पहले के जो भुगतान हैं उन को प्रपने ऊपर नेना मुश्किल होगा । लेकिन जो मिलें पहले से प्रपने हाथ में नेकर रखी हैं, जिन पर 30-40 लाख रुपया लेना है उन का क्या करेंगे, वह मजदूरों का पैसा है, न कि किसी बैंक का या किसी ग्रन्थ संख्या का ?

SHRIMATI PARVATHI KRISH-NAN: I would like to seek a clarification on amendment No 135. Why is it that he cannot make it explicit about awards of industrial tribunals? Why should the workers suffer?

SHRI RAJA KULKARNI: Out of the 22 mills in Maharashtra, one is run by the National Textile Corporation. All the other 21 are run by the Maharashtra State Textile Corporation. All those 20 mills have now started making profits. Even the India United Mills, which is the biggest of all of the 103 mills, made a profit in 1973-74. The State Textile Corporation with the cosperation of the workers has been able to achieve this position. The Corporation has given an assurance to the workers that the cut in their dearness allowance will be restored. That pledge has to be honoured.

Let him give an assurance that, as a social obligation, whatever commitment the State Textile Corporations have made to the workers in the pre-takeover period will be honoured.

बी बी० पी० नौर्य : श्रीमान्, श्री कुछ्दाय जी से मुझे युद्ध तथ्न तिक्रेदन करता है कि ये 103 भिन्ने श्राम के संस्था में पूर्ण रूप से होगी, इन में धनग मनग मिलों की

भवग भनग समस्यायें हैं-- उन को भ्रलग से बैठ कर भ्राप बतलायें, जो हमसे बन पड़ेगा. भ्राप से सहयोग लेकर उन समस्यार्थ्यों का समाधान करने की कोशिश करेंगे।

So far as Shrimati Parvathi Krishnan's amendment No 195 is concerned, the same difficulty comes. We cannot choose any of the liabilities from out of the pre-takeover period. Then, it may declared as discriminatory, That is the only difficulty.

SHRI ERASMO DE SEQUERIA: Sir, I want to make a submission....

सभापति महोदय: ग्राप कई बार बोल चुके हैं--जो बातें ग्रापने रखी हैं, मैं देख रहा हं कि क्वेश्चन्ज मैं उन्हीं वार्ती को ज्यादातर रिपीट किया गया है। म्राप इस बात को कई बार कह चुके हैं।

SHRI ERASMO DE SEQUERIA: He has raised a new point. He says that the only difficulty that comes in the way of the Government is the fact thtat, if they accept one pre-takeover liability, it will be considered discriminatory if they do not accept the others. If they provide in the Bill that only the dues of the workers will be accepted from the pre-takeover period and further if they say in the Bill that this provision is being accepted purely as a social responsibility, the difficulty that he is talking of should not arise.

SHRI B. P. MAURYA: All these arguments were advanced. My considered view is that, irrespective of the category of the dues of pre-takeover period, if out of them any one is taken and accepted as the liability to be met by the Government, then it may be declared discriminatory by the court.

समापति महोबय : घव मैं इन भ्रमेण्डमेन्ट्स को बोट के लिसे पेश करवा हुं...

श्री हकमचन्द कछवाय : सभापति महोदय

मेरा व्यवस्था का प्रश्न है--सदन में गणपूर्ति

सभापति महोदय: कोरम के लिये घन्टी बजाई जाय...घन्टी बज रही है...ग्रब कोरम हो गया है। भ्रब मैं इन भ्रमेण्डमेन्टस को बोट के लिये पेश करता है।

SHRI B. P. MAURYA: I may be allowed to withdraw by amendment

सभापति सहोदय : सब से पहले में विददा करने के बारे में मंजूरी लेलूं। सरकार श्रमेंडमेंट नम्बर 227 विदड़ा करना चाहती है। क्या ग्राप की हजाजात है।

मझे खुशी है कि हाउस इस हक में है कि इस भ्रमेंडमेंट को विदड़ा करने की इजाजत दी जाय।

Amendment No. 227 was, by leave withdrawn.

PROF. MADHU DANDAVATE: want a clarification, Sir. Is the amend ment withdrawn or has the Government withdrawn itself?

MR. CHAIRMAN: Now, I will put the amendments to vote.

ERASMA DE SEQUERIA: On amendment No. 233 I have a point of order.

सभापति महोदय: इस के दरमियान पोइंट भ्राफ़ भ्रार्डर कैसे होगा जबकि वोट के लिये रख दिया।

SHRI ERASMO DE SEQUEIRA: As a general proposition, I believe it is accepted that any liability provided in a law is a liability enforceable with respect to the person who accepts that liability in law. By virtue of this amendment, the effect will be that the liability that is provided shall only be enforceable when enforcement is speciafically provided for. Therefore., if you move his amendment to this clause, my submission is

MR CHAIRMAN: Let me know your point of order.....(Interruptions).

SHRI M. C. DAGA (Pali): Is it a point of order?

SHRI VAYALAR, RAVI: We oppose the proposed amendment which is frivolous and meaningless.

SHRI ERASMO DE SEQUEIRA: My submission is that if you move this amendment to this (sub-clause, the result will be that any liability that might have been provided for elsewhere in the Bill shall become unenforceable.

Therefore, this amendment is not admissible.

SYAMNANDAN SHRI MISHRA (Begusarai): Frivolous.

MR CHAIRMAN: It is not a point of order . . . (Interruptions) .

I will now put the Government amendments to vote.

Now, the question is:

Page 5,

line 28, after "1972", Insert-

"and includes the West Bengal State Textile Corporation Limited which has advanced amounts to sick textile undertakings the State." (53)

Page 4. -

for the marginal heading to clause 5, substitute -

"Owner to be liable for certain prior liabilities."(117).

Page 4. line 37,-

for "Every liability" substitute-"Every liability, other than the liability specified in sub-section (2)" (118)

Page 4, line 41,-

for "Provided that any liability substitute-

"(2) Any Hability"(119).

Page 5, lines 4 and 5,-

for "be the liability of the National Textile Corporation and shall be discharged by that Corporation".

substitute-

"be the liability of the Central Government and shall be discharged, for and on behalf to that Government, by the National Textile Corporation" (120)

Page 5, line 8,-

for "(2)" substitute "(3)" (121)

Page 5, line 16,—

after "claim or dispute" insert-", in relation to any matter not referred to in sub-section (2)", (122)

Page 5. --

for lines 9 to 13 substitute-

"(a) save as otherwise expressly provided in this section or in any other section of this Act, no liability, other than the liability specified in sub-section (2), in relation to a sick textile undertaking in respect of period prior to the appointed day, shall be enforceable against the Central Government or the National Textile Corporation." (233)

The motion was adopted.

MR. CHAIRMAN: Now, I will put the other amendments to vote.

SHRI S. M. BANERJEE: My amendment No. 77 may be put separate-IJ.

SHRI HUKAM CHAND KACH-WAI: My amendments also — Nos. 85, 86 and 87 to be put separately.

श्री एस॰ एम॰ वनर्जी: सभापति जी, मेरा संशोधन नम्बर, "7 ग्रलग से लिया जाय।

श्री हुकन चन्द कछ इ। यः मेरे सभापति जी, संशोधन नम्बर, 85, 86, 87 ग्रलग से लिये जायें।

MR. CHAIRMAN: I am putting amendments Nos. 76, 83, 84, 90 91, 93, 94, 95, 103, 109, 111, 131, 132, 133, 135, 138, 139, 140, 141, 142, 143, 146, 147, 172, 173, 183, 184, 195, and 196 to the vote of the House.

The amendments were put and negatived.

श्री हुकम चन्द कछवायः सभापति जी, 169 को ग्रलर्गसे लिया जाय।

सभापति महोदय : वह पूर्व नहीं हम्रा व

I now put amendmen No. 77 by Shri Banerjee to vote.

The question is:

Page 5, line 2,-

after "in respect of any period" insert "prior to and" (77)

The Lok Sabha divided:

Division No 4]

Banerjee, Shri S. M.
Bhattacharyya, Shri S. P.
Dandavate, Prof. Madhu
Dutta, Shri Biren
Gowder, Shri J. Matha
Huda, Shri Noorul
Joshi, Shri Jagannathrao
Kachwai, Shri Hukam Chand
Krishna Kumari, Shrimati

AYES

[16.51 hrs.

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Krishnan, Shri E. R.
Krishnan, Shrimati Parvathi
Mavalankar, Shri P. G.
Mishra, Shri Shyamnandan
Misra, Shri Janeshwar
Mohanty, Shri Surendra
Muruganantham, Shri S. A.
Saha, Shri Gadadhar
Sequeira, Shri Erasma de

NOES

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Aga, Shri Syed Ahmed
Ansari, Shri Ziaur Rahman
Awdhesh Chandra Singh, Shri
Babunath Singh, Shri
Banamali Babu, Shri
Barupal, Shri Panna Lal
Basumatari, Shri D
Besra, Shri S. C.
Bhattacharyyia, Shri Chapalendu
Bist, Shri Narendra Singh
Brahmanandji, Shri Swami
Buta Singh, Shri
Chhotey Lal, Shri
Daga, Shri M. C.

Dalbir Singh, Shri
Damani, Shri S. R.

Deshpande, Shrimati Roza
Dhamankar, Shri
Dixit, Shri G. C.
Dumada, Shri L. K.
Dwivedi, Shri Nageshwar
Gandhi, Shrimati Indira
Ganesh, Shri K. R.
Gangadeb, Shri P.
Gokhale, Shri H. R.
Gopal, Shri K.
Goswami, Shri Dinesh Chandra
Ishaque, Shri A. K. M.

^{*}Wrongly voted for NOES.

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NOES

Jamilurachman, Shri Md. Kailas, Dr. Kale, Shri Kapur, Shri Sat Pal Karan Singh, Dr. Kotoki, Shri Liladhar Kotrashetti, Shri A. K. Lakshmikanthamma, Shrimati T. Mahajan, Shri Vikram Mandal, Shri Jagdish Narain Manhar, Shri Bhagatram Maurya, Shri B. P. Mishra, Shri Bibhuti Murmu, Shri Yogesh Chandra Negi, Shri Pratap Singh Painuli, Shri Paripoornanand Pandey, Shri Krishna Chandra Pandit, Shri S. T. Patel, Shri Natwarlal Patnaik, Shri J. B. Peje, Shri S. L. Qureshi, Shri Mohd. Shafi Raghu Ramaiah, Shri K. Ram Dayal, Shri Ram Sewak, Ch.

MR. CHAIRMAN: The result *of the division is:

Ayes: 18; Noes: 77

The motion was negatived

MR. CHAIRMAN: How, I will put amendments Nos. 85, 86 and 87 moved by Shri Hukam Chand Kachwai to the vote of the House.

Amendments Nos. 85 to 87 were put and negatived.

MR. CHAIRMAN: Now, I will put amendment No. 110 moved by Shri

Ram Swarup, Shri Rao, Shrimati B. Radhabai A. Rathia, Shri Umed Singh Ravi, Shri Vayalar Ray, Shrimati Maya Reddy, Shri P. Narasimha Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Saini, Shri Mulki Raj Samanta, Shri S. C. Sarkar, Shri Sakti Kumar Satish Chandra, Shri Shambhu Nath, Shri Shankar Dayal Singh, Shri Shankaranand, Shri B. Sharma, Shri A. P. Shastri, Shri Sheopujan Siddheshwar Prasad, Shri Singh, Shri Vishwanath Pratap Sinha, Shri Nawal Kishore Sohan Lal, Shri T. Sokhi, Sardar Swaran Singh Tombi Singh, Shri N. Yadav, Shri D. P.

Erasmo de Sequeira to the vote of the House.

Amendment No. 110 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 5, as amended, stand part of the Bill."

The motion was adopted.

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Clause 5, as amended, was added to the Bill

*The following members also re corded their votes;

AYES: Shrimati Roza Deshpande.

NOES: Shri K. Chikkalingaiah.

ments No. 54, 55, 56 and 123 of the Government.

SHRI B. P. MAURYA: I beg to move:

Page 5,

line 30, omit "as many". (54)

Pages 5 and 6.

line 45, and line 1 respectively

for "liabilities of the National Textile Corporation, referred to in" substitute "liabilities required to be discharged the National Textile Corporation under". (55).

Page 6,

lines 3 to 5, for "become, on and from the date of such transfer, the liabilities of the Subsidiary Textile Corporation and shall be discharged", substitute "be discharged, on and from the date of such transfer". 56).

Page 6, line 1,-

for "the proviso to sub-section (1)" substitute "sub-section (2)" (123).

MR. CHAIRMAN: The question is: 'Page 5.

line 30, omit "as many".' (54). 'Pages 5 and 6,

line 45, and line 1 respectively.

for "liabilities of the National Textile Corporation, referred to in" substitute "liabilities required to be discharged by the National Textile Corporation under".' (55)

'Page 6,

lines 3 to 5, for "become, on and from the date of such transfer, the liabilities of the Subsidiary Textile Corporation and shall be discharged", substitute "bedischarged, on and from the date of such transfer".' (56).

Page 6, line 1,-

for "the proviso to section (1)" substitute sub-"subsection (2)" ' (123)

The motion was adopted.

(Nationalisation) Bill

MR. CHAIRMAN: The question is: "That clause 6, as amended, stand part of the Bill".

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clause 7—(Shares to be issued by the N.T.C. for the value of the assets transferred to it by the Central Government.)

MR. CHAIRMAN: Now. we take up Clause 7. There are amendments.

Are you moving?

SHRI B. P. MAURYA: I beg to move:

Page 6, line 23,---

for "discharged" substitute "taken over". (124).

Page 6, line 26,

"discharged" substitute for "taken over", (125).

MR. CHAIRMAN: The question is:

Page 6, line 23,-

for "discharged" substitute "taken over". (124).

Page 6, line 26,—

for "discharged" substitute "taken over". (125).

The motion was adopted.

MR. CHAIRMAN: The question is: "That Clause 7, as amended, stand part of the bill".

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clause 8-(Payment of amount to owners of Sick textile undertakings).

MR. CHAIRMAN: Now we take up clause 8. There is an amendment.

SHRI B. P. MAURYA: I beg to move:

Page 6,

line 34, for "vesting in it, under sub-section (1) of section 3, of", substitute "transfer to, and vesting in it, under subsection (1) of section 3 of such textile undertaking and". 57).

MR. CHAIRMAN: The question is: 'Page 6.

line 34, for "vesting in it, under sub-section (1) of section 3, of", substitute "transfer to, and vesting in it, under sub-section (1) of section 3 of such textile undertaking and".' (57).

The motion was adopted.

MR. CHAIRMAN: The question is:
"That Clause 8, as amended, stand part of the Bill".

The motion was adopted.

Clause 8, as amended was added to the Bill.

Clause 9—(Payment of further amount).

MR. CHAIRMAN: Now we take up Clause 9. There are amendments. Shri Ramavatar Shastri and Shri Madhukar are not here. Shri D. K. Panda is not here. Shri Ravi is not moving his amendment.

SHRI B. P. MAURYA: I beg to move:

Page 6,

in line 45, for "this Act receives the assent of the President", substitute "the Ordinance was promulgated". (58).

Page 7,—

in line 6, for "this Act receives the assent of the President". substitute "the Ordinance was promulgated". (59).

SHRI S. M. BANERJEE rose-

PROF. MADHU DANDAVATE: He is referring to the amendments which were submitted.

17.00 hrs.

MR. CHAIRMAN: I would now put Amendment Nos. 58 and 59, to Clause 9 moved by Government to the vote of the House.

The question is:

'Page 6,

in line 45, for "this Act receives the a sent of the President", substitute "the Ordinance was promulgated".' (58).

'Page 7,

in line 5, for "this Act receives the assent of the President", substitute "the Ordinance was promulgated".' (59).

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 9, as amended, stand part of the Bill."

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10—(Accounts to the rendered by the owners of Sick textile undertakings).

MR. CHAIRMAN: We now take up Clause 10.

SHRI B. P. MAURYA: Sir, I beg to move:

Page 7,

in line 18, for "this Act receives the assent of the President", substitute "the Ordinance was promulgated".' (60).

Page 7,-

in lines 22-23, for "this Act receives the assent of the President", substitute "the Ordinance was promulgated".' (61).

MR. CHAIRMAN: I will now put amendments 60 and 61, to Clause 10, to the vote of the House. The question is:

'Page 7,-

in line 18, for "this Act receives the assent of the President", substitute "the Ordinance was promulgated".' (60).

'Page 7,-

in lines 22-23, for "this Act receives the assent of the President',

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substitute "the Ordinance was promulgated".' (61).

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 10, as amended, stand part of the Bill".

The motion was adopted.

Clause 10, as amended, was added to the Bill.

MR. CHAIRMAN: We will now take up Clause 11. There are no amendments. The question is:

"That Clause 11 stand part of the Bill".

The motion was adopted.

Clause 11 was added to the Bill.

MR. CHAIRMAN: We will now, take up Clauses 12 and 13. There are no amendments. The question is:

"That Clauses 12 and 13 stand part of the Bill".

The motion was adopted.

Clauses 12 and 13 were added to the Bill.

Clause 14—(Employment of certain employees to continue).

MR. CHAIRMAN: We will now take up Clause 14.

SHRI B. P. MAURYA: Sir, I beg to move:

Page 9,

in line 17, after "conditions" insert "of employment". (62).

Page 9, line 38,-

for "National Textile Corporation" substitute "Central Government". (126).

Page 8, line 35,---

for "in the employment of" substitute "employed in". (216).

Page 9, line 6,-

for "in the employument of" substitute "employed in". (217). Page 9, line 27,—

for "employee of" substitute—"person employed in". (218).

Page 9, lines 35 and 36,-

for "payment by way of gratuity or retirement benefits or for any leave not availed of, or any other benefits,"

substitute-

"arrears of salary or wages or any payment for any leave not availed of or other payment, not being payment by way of gratuity or pension," (228).

SHRI HUKAM CHAND KACHWAI: Sir, I beg to move:

Page 8, line 36,-

for "become" substitute "be deemed to be". (88).

Page 8, line 36,-

omit ", on and from the appointed day," (89).

SHRIMATI ROZA DESHPANDE: Sir, I beg to move:

Page 9,-

for lines 32 to 40, substitute-

"(4) Where arrear contributions towards provident fund and
ESIC or payment by way of any
leave not availed of, or any other
benefits and dues are due to any
person or persons, under the
terms of any contract or otherwise, relating to the period prior
to the take over of management,
such arrears or payments shall
have prior claim on and before
the payment of amount to owners
of sick textile undertakings in
terms of sections 8 and 9 and the
First Schedule." (96)

SHRI M. C. DAGA: Sir, I beg to move:

Page 9,-

after line 3, insert-

"(1A) Every person who is and has been a workman within the meaning of the Industrial Dispute Act, 1947 before the appointed day (31-10-1972) in respect of Sick Textile Undertakings (Taking over of Management) Act, 1972, (72 of 1972) the Management of which could not

be taken over by the Central Government by reason of any decree, order or injunction of any court shall become on and from the appointed day (31-10-1972) an employee of the National Textile Corporation and shall hold office or service in the National Textile Corporation, with the same rights and privileges as to pension, gratuity and other matters as would have been admissible to him though the services of such employee become terminated or dismissed by the Management after the appointed day (31-10-1972) of the Sick Textile Undertakings (Taking over of Management) Act, 1972, (72 of 1972) except on grounds of criminal conviction." (105)

SHRI HUKAM CHAND KACHWAI: Sir, I beg to move:

Page 8, line 38,-

after "gratuity" insert—
". provident fund", (153).

SHRI ERASMO DE SEQUEIRA: I move:

Page 9, line 3,-

add at the end-

"And any claim arising out of such right or privilege shall be enforceable against the National Textile Corporation." (185)

SHRI RAM SINGH BHAI: I move: Page 9, lines 35 and 36,—

for "payment by way of gratuity or retirement benefits or for any leave not availed of, or any other benefits," substitute—

"arrears of salary or wages or bonus or any payment for any leave not availed of or other payment, not being payment by way of gratuity or pensions," (229)

श्री हुफँस चन्य कछवाय: सभापति महोदय, क्लाज 14(1) में कहा गया हैं: "... नियत किन से ही राष्ट्रीय कंपड़ा निगम का कर्मजारी ही जायेंगा"। मेरा संशोधन संख्या 88 यह हैं कि "हो जायेगा" के स्थान पर "माना जायेगा" लिख दिया जाये। मेरा प्रभिन्नाय यह है कि सब कपड़ा मिलों को सरकार द्वारा प्रपने हाथ में लिये जाने के दिन से ही उनमें काम करने वालों को राष्ट्रीय कपड़ा निगम का कर्मचारी माना जाये। यह एक छोटा सा शाब्दिक संशोधन है। मैं समझता हूं कि मंत्री महोदय को इसे स्वीकार करने में कोई आपत्ति नहीं होनी चाहिए।

श्रीमती रोजा ेशपांडे : सभापति महोदय, मेरा संशोधन 96 यह है कि पेज 9 पर लाइन्ज 32-40 को सब्स्टीट्युट किया जाये। गवनं मेंट ने प्री-टेक ग्रोवर पीरियड के बारे में मजदरों के हितों का खयाल नहीं किया है, और इस लिए हम ने दोबारा यह अमें डमेंट दिया है कि प्राविडेंट फ़ंड, ईं० πस**ुग्राई**० सी_० ग्र**ौर बोन∃ वर्गै**रा के मजदरों के जितने भी एरियर्ज हैं, उन्हें मजदरों को देने की जिम्मेदारी सरक।र को उठानी चाहिए। जैसा कि श्री राजा क्लकर्णीने कहा है, महाराष्ट्र में गवर्नमेंट ने कई मिलें लीज पर ली थीं। गवनंमेंट ने उन को नेशनलाइज करने के बारे में तय नहीं किया था और वह इस बारे में हिचकिया रही थों। मजदूरों को इस बात के लिए सत्याग्रह करना पड़ा कि इन मिलों को जल्दी से जल्दी नैशनलाइज किया जाये। लीज परंलेने के बाद जब ये मिलें प्राफ़िट करने लगीं, तो गवर्नमेंट ने उनको मालिकों को वापिस कर दिया। उस के बाद जब उन मिलों में फिर लास होना शुरू हो गया, तो गवर्न में टने फिर उन को लेलिया। मालिकों ने यह एक ग्रच्छा तरीका निकालाहै कि मिलों में लास करो, उन्हें वर्वाद करों श्रीर फिर उन्हें गवर्नमेंट के हाच में सींप दो। उन मिलों को चलाने के लिए मजदूरों ने ग्रपना प्राविडेंट फंड मालिकों को दिया था, भीर लीज पर लेने के बाद गवर्नमेंट को भी दिया था। मखदूरों ने खून परीना एक कर के भ्रपना प्राविडेट फंड इक्ट्ठा किया है। क्या उसे का कोई खयाल नहीं किया जायेगा? मालिकों ने उन के वेजिज नहीं दिये। यह नहीं कि लासेज हो रहे थे, बल्कि यह पैसा लेकर के उन्होंने दूसरी इंडस्ट्रीज खोल लीं जिस में कि ज्यादा मुनाफा होता है जैसे कि इग एंड फार्मास्यटिकल इंडस्ट्रीज, इस में उन्होंने यह पसा लगाया है ग्रीर प्राफिट्स कमा रहे हैं। मैं गवर्नमेंट से यह पूछना चाहता हं कि क्यों नहीं ग्राप यह पैसा मजदूरों को वापस करने के लिए इन मालिकों के जितने भी दूसरे कारखाने हैं, जितनी भी इंडस्ट्रीज, हैं उन को श्रटैच करते हैं? उन को श्रटैच करें तो यह पैसा मालिकों से वसूल कर सकते हैं। गवर्नमेंट को यह कोशिश मजदूरों की तरफ से करनी चाहिए कि यह पैसा भ्राप वसूल करें। क्या ग्राप समझते हैं कि मजदूर लिटिगेशन में जा सकता है ग्रपना प्राविडेट फंड लेने के लिए या उस की जो तनस्वाह का पैसा मालिक लेकर खा गए हैं, चोरी किए हैं, वह बापस लेने के लिए मजदूर लिटिगशन में जा सकता है ? मजदूर लिटिगेशन में नहीं जा सकता है। इसकी जिम्मेदारी गवर्नमेंट को उठानी चाहिए भौर हमारे जो मंत्री महोदय है वे तो मजदूरों में ब्राते हैं, उन को तो मालूम है कि मजदूर इस तरह का खर्चाकर नहीं सकते हैं न उन की यनियनें कर सकती है। यह ग्राप की जिम्मेदारी है। इसलिए यह मेरा भ्रमेंडमेंट है कि प्री-टेक स्रोवर पीरिम्रड का जितना भी पैसा इन मजदूरों का प्राविडेंट फंड, बोनस इत्यादि का बकाया है उस की जिम्मेदारी म्राप को लेनी चाहिए। मजदूरों ने ग्राप को इन में मुनाफा कर के दिखा दिया है कि वे मिलें मुनाफे में चल सकती है भीर यह चोरी का काम किया है मालिकों ने जो यह पैसा लेकर भागे हैं। इन्हीं को भ्राप यह एक्स्टा मनी देने जा रहे हैं नेशनलाइज्ड बैंक्स के कर्जे की धदायगी के रूप में जिस के लिए कि ग्राप ने प्रायरिटी देरखी है। मतलब चोरों ने पैसा खाया है जन्हीं को भ्राप इन्टेरेस्ट देने जा रहे हैं भौर जिन

मजदूरों ने भ्रपना खुन पसीना एक किया है उन के पैसे की भ्राप को फिक नहीं है। इसलिए नेशनलाइज्ड बैंक्स का पैसा वापस करने के पहले भ्राप को मजदूरों का ख्याल करना चाहिए क्यों कि इन नेशनलाइज्ड बैंक्स ने जो पैसा दिया मिलों को वह नेशनलाइजेशन के पहले दिया है ब्रीर उन्होंने मिलों का साथ दिया है पैसा खाने में, इसलिए प्रायरिटी मज़ंदूरो के पैसे को देनी चाहिए। यह मेरा भ्रमेंडमेंट है जो में पेश कर रही हं।

श्रीमूल चन्द डागा : मेरा ग्रमेंडमेंट तो पुराही मानना चाहिए भीर उस को मानने में कोई एतराज नहीं होना चाहिए । 31 ग्रक्टबर 1972 को टैक्सटाइल कारपारेशन ने जो मिलें भ्रपने भ्रधिकार में लेली. लेने के बाद जिन लोगों ने स्टे-ग्रार्डर हासिल कर लिया सिविल कोर्टस से, टेम्पोररी या परमानेंट इंजंक्शन सिविल कोर्टस से जो ले ग्राए तो उन के टेक भोवर को उससे रोका गया। उस दरिमयान में उन मालिकों ने बहुत से लोगों को सर्विस से निकाल दिया। हर मिल के बहत सारे वर्कर्स इस दरिमयान में निकाल दिए गए । जब गवर्नमेंट ने टेक स्रोवर के लिये लेजिस्लेशन पास किया भीर मिल मालिक उस के उपर सिविल कोर्टस से स्टे ग्रार्डर ले प्राए तो उस बीच में उन्होंने बहुत सारे वर्कर्स की सर्विसेज टर्मिनेट कर दीं क्यों कि उन वर्कर्स ने इसके लिए लड़ाई लड़ी थी कि इस को गवर्नमेंट को ले लेना चाहिए। उन्होंने इस प्वाइंट के ऊपर एजीटेट किया था, सरकार का ध्यान इस तरफ दिलाया था कि इन मिलों को ले लिया जाय। इस के लिए उन्हें रिमुव कर दिया गया भीर विक्टिमाइज किया गया। इसलिए इंडस्ट्रियल डिसप्युट्स ऐक्ट के नीचे उन के मामले को ले लिया जाय। यह धाप ने खुद भी कहा है भीर यही मेरे भमेंडमेंट में है। धाप उस को पढ़ेंगे तो उस में ऐसी कोई चीज नहीं मिलेगी जिस पर भ्राप को एतराज हो। मेरा भ्रमेंडमेंट इस प्रकार हैं:

[Shri Moo] Chand Daga] Page 9,—

after line 3, insert_

"(1A) Every person who is and has been a workman within the meaning of the Industrial Dispute Act, 1947 before the appointed day (31-10-1972) in respect of Sick Textile Undertakings (Taking over of Management) Act, 1972 (72 of 1972) the Management of which could not be taken over by the Central Government by reason of any decree, order or injunction of any court shall become or and from the appointed day (31-10-1972) an employee of the National Textile Corporation and shall hold office or service in the National Textile Corporation, with the same rights and privilege as to pension, gratuity and other matters as would have been admissible to him though the services of such employee become terminated or dismissed by the Management after the appointed day (31-10-1972) of the Sick Textile Undertakings (Taking over of Management) Act, 1972, (72 of 1972) except on grounds of criminal conviction."

भीर मैं ने इस में यह भी दिया कि यदि वे किमिनली कन्विक्ट हुए हैं किसी भ्राफेंस के लिए तो भ्राप उन को वापस न लें। तो यह एक बड़ा भ्रच्छा सजेश्न है भ्रौर मंत्री महोदय तो लेवर के हिमायती है। उन के रहते हुए ग्रगर यह मजदूरों को न मिल सका तो फिर कब मिल सकता है ? सैकड़ों मजदूर इस तरह के हैं जिन को 31 अक्तूबर के बाद निकाल दिया गया है। जब ग्राप ने हुकम दिया कि मिलों को ले लिया जाय उस समय उन को निकाला गया है। तो इंडस्ट्रियल डिस्प्यूट्स ऐक्ट के नीचे उनको भाप ले लीजिए यही मेरा कहना है। मैं भापको इस के उदाहरण भी देता है। एक विपृटी काटन मिल है, सूर्य नारायण उस के मोनर हैं, उन्होंने 20 वर्कर्स को निकाल दिया कोर्ट का इंजनमन ला कर । उस के बाद वह इंजन्शन खत्म हो गया। ग्राप के पास मिल नापस ग्रागई।

कई जगह ऐसा हुआ है और खुद भ्राप का ऐक्ट कहता है कि जो इंडस्ट्रियल डिस्प्यूट्स ऐक्ट के अन्दर हमारे एम्प्लाईज होंगे उन को लेंगे। मेरे ख्याल में राम सिंह भाई भी इस को सपोर्ट करेंगे।

SHRI S. M. BANERJEE: I have two amendments—215 and 174

MR, CHAIRMAN: Are you moving amendment No. 215 also?

SHRI S. M. BANERJEE: Yes, Sir.

I beg to move:

"That the Attorney-General of India be requested to address the House and clarify whether the words "and other matters" in clause No. 14(1) of the Sick Textile Undertakings (Nationalisation) Bill, 1974 include provident fund also," (215)

This is consequential. My amendment No. 174 says:

"Page 8, line 38, after "gratuity" insert "provident fund".

All of us have requested the Minister that provident fund should be included. Today the provident fund arrears from the employers runs to the tune of Rs. 22 crores. Textile mills are the largest in this. They have not paid the workers provident fund at all. I can quote several instances from my own constituency—Kanpur—where the Lakshmi Rattan Cotton Mill has not paid a copper. Many mills have not paid. So, I request the Minister to kindly accept this amendment.

17,20 hrs.

(Mr. Speaker in the Chair)

WELCOME TO PRIME MINISTER OF NEPAL

MR. SPEAKER: Hon. Members, it is a great pleasure and honour for